

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 96 of 2001
(O.A. 1084/1997)

Date of order : 26.7.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. L.R.K. Prasad, Administrative Member

BHIM CHANDRA PAL

VS.

I.I.M.S. RANA, G.M. E.Rly.
AND ANOTHER

For the applicant : Mr. B. Chatterjee, counsel

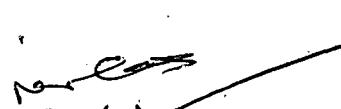
For the respondents : Mr. M.K. Bandyopadhyay, counsel

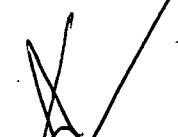
ORDER

Heard ld. counsel for both sides.

2. Ld. counsel Mr. B. Chatterjee appearing on behalf of the applicant submits that the respondents are legally bound to pay the DCRG money and to proceed with the eviction proceeding as per order passed by the competent authority in accordance with the provisions of Public Premises(Eviction of Unauthorised Occupants) Act, 1971 in pursuance of the order dated 6.3.2000 passed in W.P.CT. No.189/1999.

3. In view of the above, we are of the view that DCRG money should be paid to the applicant in accordance with the rules. Accordingly, the CPC stands disposed of. No order as to costs.


MEMBER(A)


MEMBER(J)